IN THE CENTRAL ADMINISTRATIVE TRIBUNAL



NEW DELHI

RA No.50/91 in O.A. No. 80/1987 T.A. No.

199

DATE OF DECISION 09.04.1991

The Central Tail Employees	_Petitioner
The Central Jail Employees Association	Advocate for the Petitioner(s)
Versus	•
U.O.I. through the Secretary. Min. of Home Affairs and Another	Respondent
·	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr.D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? M
 - 3. Whether their Lordships wish to see the fair copy of the Judgement?
 - 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGMENT

(of the Bench delivered by Hon ble Mr. P.K. Kartha, Vice Chairman(J))

The review petitioners are the original applicants in OA 80/1987 which was disposed of by judgment dated 7.12.1990. By the aforesaid judgment, the respondents were directed to give the Warders and Head Warders of the Central Jail the same pay scales as that of Contables and Head Constables in the Delhi Police with effect from 1.1.1986. The respondents were directed to consider the request for parity in the pay

scales between the technical staff working in the

prisions at Punjab & Haryana. If the duties and

Central Jail with their counterparts employed in the



responsibilities of such staff are found to be similar, it was directed that they would be entitled to the same pay and allowances as those of their counterparts employed in Punjab & Haryana.

2. After going through the present petition, we see no error apparent on the face of our judgment.

The petitioners have also not brought out any fresh facts warranting a review of our judgment. Accordingly, the review petition is dismissed.

(D.K. CHAKRAVORTY)

MEMBER (A)

(P.K. KARTHA) VICE CHAIRMAN(J)